

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Contempt Application No. 73 of 2003

In

Original Application No. 1255 of 1994

Allahabad this the 21st day of May, 2004

Hon'ble Mr.Justice S.R. Singh, Vice Chairman
Hon'ble Mr.S.K. Hajra, Member (A)

Rahmat Ullah S/o Late Sri Niamat Ullah, resident of
Mohalla Putlighar Near Pucca Bridge, District Mirzapur.

Applicant

By Advocates Shri MS. Khan,

Versus

Shri Akhilesh Gupta, S/o Unknown Divisional Railway
Manager, Northern Railway, Lucknow.

Respondent

By Advocate Shri

O R D E R (Oral)

By Hon'ble Mr.Justice S.R. Singh, V.C.

This contempt application has been instituted for the alleged non compliance of the order dated 01.05.01 passed by the Tribunal while finally disposing of the O.A. No.1255 of 1994 Rahmat Ullah Vs. Union of India and Others. The Tribunal by means of its order aforesaid observed that "the applicant may, if so advised, make a representation within 4 weeks, thereafter, and the same be decided by the competent authority within 4 months, thereafter and to provide consequential benefit, if any, to which applicant is found entitled."

2. By means of letter dated 19.02.2002(annexure CCA-4), applicant has been informed that pursuant to

(Signature)

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the direction given by the Tribunal, the competent authority while disposing of the representation dated 10.09.2001 of the applicant, has passed the order given benefit of Officiating Allowance to the applicant for the period between 01.08.83 to 31.12.83, and on that premise benefit of increment w.e.f. 01.08.1983 was also given. Accordingly, we find no ^{ground} ~~case~~ made out for proceeding further in the contempt jurisdiction. If applicant is aggrieved by the order dt.19.02.02, he may file original application. Contempt Application is, therefore, dismissed. Notice is discharged.

Sunil Kumar
Member (A)

/M.M./

Rey
Vice Chairman